

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Counter not

filed.

Folio 2773

Replies

30-7-2001.

It is prayed for the Respondents for further time to file counter. Ld. time for the applicant allowed for the applicant has no objection. Time granted to file counter

by 17-8-2001.



REGISTRAR

Counter not

filed for further

Orders.

Folio 1618

Replies

17-8-2001

Ld. Counsel for R4  
Prays for time to file  
Counter. Heard. Time  
granted till 3-9-2001

for Counter.



REGISTRAR

## 10. ORDER DT. 10.7.2002.

Heard Mr. Dhalsamant, learned counsel for the applicant and Mr. D.N. Mishra, Learned Standing Counsel for the Respondents.

Applicant's father, while working in Railways died prematurely and in the said premises, the applicant prayed for gratuity, leave salary and Provident fund dues. The case of the applicant is that her mother pre-deceased her father. In the counter filed by the Respondents/Railways it has been disclosed that the applicant is not entitled to anything as gratuity or as leave salary. However, it has been admitted in the counter filed by the Railways that the Applicant is entitled to Rs. 6774/- towards provident fund dues. It is not known as to whether the said amount has been disbursed to the applicant or not. In the said premises, this OA is disposed of with a direction to the Respondents to release the admitted amount of Rs. 6774/- in favour of the applicant within a period of 30 days from the date of receipt of a copy of this order; failing which the Respondents should pay interest at the rate of 10% per annum on the said amount to the Applicant.

With the aforesaid observations and directions, this OA is disposed of NO costs.

MANORANJAN MOHANTY  
MEMBER (JUDICIAL)  
10/8/2002